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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 3rd December, 1975.

NOTIFICATION  
INCOME TAX

No. 1160 (F.No. 404/35/75-IECC): In exercise of the powers conferred by sub-clause (iii) of clause (4) of Section 2 of the Income tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Kulwant Singh who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri R.L. Bajaj as Tax Recovery Officer under Notification No. 983 (F.No. 404/35/75-IECC) dated 23rd July, 1975 is cancelled from the date Shri Bajaj hands over the charge.

3. This Notification shall come into force with effect from the date Shri Kulwant Singh takes over as Tax Recovery Officer.

Sd/-

(V.P. MITTAL)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 1160(F.No. 404/35/75-IECC):

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(K.L. Malhotra)  
Section Officer

NO. CC/ITCC/1166/366/KSP/75.  
Gulati